

(13)

Per Tribunal :

25/2/92

This case is in Sim die lrl.
Being it is older case filed in 1987,
the case is being taken out of Sim die
lrl as directed by Hon'ble VC.
Case is fixed for final hearing
on 13/4/92.
Inform the parties accordingly.

¹⁴⁶
25/2.

Per Tribunal Date: 13-3-92
Applicant in person / by Non
Advocate / Respondent by Shri Panigrahi
Council. Since No DB today 9-6-92
The matter adjourned to 9-6-92
for FH By Consent

Dy. Registrar
13/4

Notice is issued
to both the parties
on 5/3/92

R
5/3

Notice dtd 5-3-92
sent to Respondent
No. 3 returned back
with posted remarks "Resigned, Left."

9-6-92

(16)

none for the applicant.

Mr. Panigrahi, Chief Law Assistant with
Mr. Bori Bangra, Personnel Inspectors from
the office of respondents are present on
behalf of respondents.

On perusal of the previous orders we have
seen that after transfer of the case to
this Tribunal from High Court of Bombay the
applicant has not put up his appear-
ance at any time.

Notice sent to the applicant in pursu-
ance of the order dt. ~~20.2.92~~ 25.2.92
has also been received back unserved.
Neither he nor his Counsel is present even

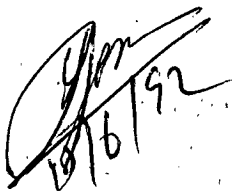
to-day though it is 1255 hrs.

The case is accordingly dismissed for
non-prosecution.

9/6/92.
Order/Judgment despatched
to Appnd ³ respondent (s)
on 18-6-92

b. Savane
(MS USHA SAVARA)
M(A)

Deleg.
(T.S. OBEROI)
M(J)


18/6/92